COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 250 OF 2015 AND APPEAL NO. 242 OF 2016 &IA NO. 522 OF 2016

Dated: 27th April, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Jaigad Power Transco Ltd.Appellant (s)

Vs.

Maharashtra Electricity Regulatory CommissionRespondent (s)

Counsel for the Appellant (s) : Mr. Aman Anand

Mr. Manpreet Lamba

Mr. Aman Dixit

Counsel for the Respondents(s) : Mr. Buddy A.Ranganadhan for R-1

<u>ORDER</u>

We have heard learned counsel for the parties. Arguments are concluded. *Judgment is Reserved*. Learned counsel for the parties may file written submissions on or before 05.05.2017 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt